

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O.A.NO. 060/00523/2014 Date of order:- August 12, 2014.**

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**  
**Hon'ble Mr. Uday Kumar Varma, Member (A).**

Dilsher Singh, Inspector, Chandigarh Police No.257/CHG, presently posted as Station House Officer (SHO), Police Station, Sector 17, Chandigarh.

.....Applicant.

( By Advocate :- Mr.Ranjivan Singh )

Versus

1. Union of India through Secretary, Department of Home Affairs, Government of India, North Block, New Delhi.
2. Secretary, Department of Home Affairs, Chandigarh Administration, U.T. Secretariat, Sector 9, Chandigarh.
3. Inspector General of Police, Chandigarh Police, Chandigarh Police Headquarter, Sector 9, Chandigarh.
4. Senior Superintendent of Police, Chandigarh Police, Chandigarh Police Headquarter, Sector 9, Chandigarh.
5. Deputy Superintendent of Police/Security (headquarter)cum - Inquiry Officer, Chandigarh Police, Police headquarters, Sector 9, Chandigarh.

...Respondents

( By Advocate : Mr. Anil Sharma for Mr. Amit Jhanji ).

**ORDER ( Oral)**

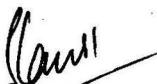
**Hon'ble Mr. Sanjeev Kaushik, Member (J):**

Mr. Ranjivan Singh, learned counsel for the applicant states at the Bar that he may be permitted to withdraw the present Original Application, with liberty to pursue the matter before the departmental authorities.

2. Mr. Anil Sharma, proxy counsel for Mr. Amit Jhanji, learned counsel appearing for the respondents states that he has no objection to the prayer made by the learned counsel for the applicant.

3. Accordingly, this OA is dismissed as withdrawn, with liberty to pursue the matter before the competent authority.

► Uday Kumar Varma  
(UDAY KUMAR VARMA)  
MEMBER (A).

  
(SANJEEV KAUSHIK)  
MEMBER (J)

Dated:-August 12, 2014.

Kks